

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 303
IB-788/ND/2020

IN THE MATTER OF:
Mrs. Parveen Chawla

...PETITIONER

Vs.

M/s. MCF Finlease Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 25.11.2020
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Ritesh Singh, Advocate.

For the Respondent/ Corporate-debtor :Mr. Alok Kumar, Ms. Somya
Yadava, Ms. Drishti Harpalani, Mr.
Uday Arora, Advocates.

ORDER

Heard the submissions made by the counsel for the operational creditor as well as counsel for the corporate debtor. Ld. Counsel for the operational creditor has prayed for 3 days' time to establish how the petition is maintainable against the corporate debtor. The time prayed for is granted. Post the matter to 16th December, 2020.

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(V.K. Subburaj)
Member (T)

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(P.S.N. Prasad)
Member (J)